

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ERNAKULAM BENCH**

**Original Application No. 13 of 2013**

FRIDAY, this the 18<sup>th</sup> day of January, 2013

**CORAM:**

**Hon'ble Mr. Justice P.R. Raman, Judicial Member**  
**Hon'ble Mr. K. George Joseph, Administrative Member**

V.R. Aravindakshan Nair, aged 58 years,  
 S/o. R. Ramakrishnan Nair, Senior Postmaster,  
 Ernakulam HO, (under suspension), Ernakulam,  
 Residing at Sreelakshmi House, Manjoor PO,  
 Kottayam District. ....

**Applicant**

**(By Advocate – Mr. Shafik M.A.)**

**V e r s u s**

1. Union of India, represented by the Director  
 General of Posts, Department of Posts, New Delhi-110 011.
2. The Chief Postmaster General, Kerala Circle,  
 Trivandrum-695 033.
3. The Senior Superintendent of Post Offices,  
 Ernakulam Division, Ernakulam-682 011. .... **Respondents**

**(By Advocate – Mr. Thomas Mathew Nellimoottil, ACGSC)**

This application having been heard on 08.01.2013, the Tribunal on

18-01-13 delivered the following:

**O R D E R**

**By Hon'ble Mr. K. George Joseph, Administrative Member-**

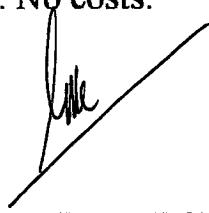
Heard the learned counsel for the parties.

2. Vide letter dated 1.1.2013 the applicant has sought clarification on certain points in regard to compliance of a direction given to him vide



Annexure A1 letter of the 3<sup>rd</sup> respondent dated 28.12.2012. No reply has been received by the applicant from the 3<sup>rd</sup> respondent. The applicant apprehends that if he does not initiate proceedings as per Annexure A1 letter, the respondents would proceed against him for disobeying the orders of the competent authority. Mere apprehension does not give rise to cause of action under the Administrative Tribunals Act, 1985. The period of six months from the date on which the applicant had made the representation has not yet expired. Hence, there is still time for the respondents to take appropriate action on the points raised by the applicant in his representation and to redress his grievances.

3. As of now the Original Application is pre-mature. Accordingly, it is dismissed. No costs.



(K. GEORGE JOSEPH)  
ADMINISTRATIVE MEMBER



(JUSTICE P.R. RAMAN)  
JUDICIAL MEMBER

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